

HCBB No.1/2020

High Court of Karnataka,  
Bengaluru,  
Dated: 16<sup>th</sup> May 2020

**CIRCULAR**

The Hon'ble Supreme Court of India, as a precautionary measure to contain spread of Coronavirus (COVID-19) infection under the prevailing conditions, has issued a Circular on May 13, 2020, which reads thus:

“It is notified for the information of all concerned that considering the medical advice, as a precautionary measure to contain spread of Coronavirus (COVID-19) infection under the prevailing conditions, the Competent Authority has been pleased to direct that the advocates may wear ‘plain white-shirt/white-salwar-kameez/white saree, with a plain white neck band’ during the hearing before the Supreme Court of India through virtual Court System till medical exigencies exist or until further orders.”

Therefore, the High Court of Karnataka directs that the dress code of the Advocates who are appearing for Video Conferencing before the Benches Constituted for the time being as directed by the Hon'ble the Chief Justice will be in terms of the Circular dated 13.05.2020 issued by the Hon'ble Supreme Court of India.

BY ORDER,

Sd/-  
(Rajendra Badamikar)  
Registrar General

To:-

1. The Secretary to Hon'ble the Chief Justice,
2. The Private Secretaries to all the Hon'ble Judges,
3. The P.As to all the Registrars,
4. The Directors, Karnataka Judicial Academy / Bangalore Mediation Centre / Arbitration Centre, Bengaluru,
5. The Additional Registrar Generals, High Court of Karnataka Benches at Dharwad and Kalaburagi for necessary action,
6. The Member Secretary, Karnataka State Legal Services Authority, Nyayadegula, H.Siddaiah Road, Bengaluru,
7. The Secretary, High Court Legal Services Committee,
8. The Assistant Secretary, Karnataka Law Reporting Council, Bengaluru,
9. The President, Advocates' Association, High Court Buildings, Bengaluru,
10. The Chairman, Karnataka State Bar Council, Dr. Ambedkar Veedhi, Bengaluru,
11. The Advocate General in Karnataka, Bengaluru,
12. All Group – 'A' and 'B' officers of this office for information and necessary action,
13. All the Court Halls,
14. Circular File,
15. Office Copy.